

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 22/AM13
SCHEDULED TO BE HELD ON 29.08.2012
(HELD ON 30.08.2012)
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 22/87-NC-7/2012 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' scheduled to be held on 29.08.2012 (held on 30.08.2012) under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Krishan Kumar, Deputy DGFT and Convener
- 3) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting No. 21/AM13 held on 22.08.2012.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-117	BIG BAGS INTERNATIONAL PVT. LTD.	HQ F. No. 01/87/050/00439/AM04/DES-VII	Status:
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NC No.: 22/AM13 Dated: 30.08.2012	Adv. Lic. No. 0710025390 dated 17.11.2003	RLA F. No. 07/24/040/00438/AM04	Deierred
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Request: **Amendment in the description of Import Item No. 1.**

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 16.08.2012. Comments of D/o C&PC are awaited.

Deferred for three weeks.

Case No. A-118	GRAND ORGANICS PVT. LTD.	HQ F. No. 01/87/050/00052/AM13/DES-VII	Status:
NC No.: 22/AM13 Dated: 30.08.2012	Adv. Lic. No. 1710004670 dated 16.12.2011	RLA F. No. 17/24/040/00005/AM10	Approved

Request: **Modification in the description of Import Item.**

Decision: The Committee considered the request of firm and decided to modify the description of Import Item to read as “Propylene Oxide”.

ONLINE CASES

1	Case No.:23/15/87-ALC1/2011	Party Name:ZAHONERO INDIA PRIVATE LIMITED	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00124/AM12/	RLA File :05/24/040/00118/AM12/	Lic.No/Date:0510295759 05.07.2011	Defer Date:12.09.2012
	Decision: A D/L No. 46011/82/2011-PC.II dated 30.05.2012 was issued by D/o C&PC to firm. This was followed by reminders from DGFT on 11.07.2012 and 14.08.2012 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

2	Case No.:1/31/87-ALC1/2011	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00236/AM12/	RLA File :03/94/040/00447/AM12/	Lic.No/Date:0310653243 13.09.2011	Defer Date:19.09.2012
	Decision: A D/L No. 46011/34/2010-PC.II dated 17.07.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 31.07.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

3	Case No.:14/47/87-ALC1/2011	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00395/AM12/	RLA File :09/24/040/00321/AM12/	Lic.No/Date:0910049804 22.11.2011	Defer Date:19.09.2012
	Decision: A D/L No. 46011/22/2012-PC.II dated 10.07.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 31.07.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not			

received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

4	Case No.:17/46/87-ALC1/2011	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00380/AM12/	RLA File :09/24/040/00322/AM12/	Lic.No/Date:0910049904 24.11.2011	Defer Date:19.09.2012
	Decision: A D/L No. 46011/22/2012-PC.II dated 10.07.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 31.07.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

5	Case No.:16/43/87-ALC1/2011	Party Name:K.K. NAG LTD.,	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00344/AM12/	RLA File :07/24/040/00332/AM12/	Lic.No/Date:0710084276 29.11.2011	Defer Date:12.09.2012
	Decision: A D/L No. 46011/24/2012-PC.II dated 29.06.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 23.07.2012 giving 15 days time for submission of information. In response to above D/L, the firm vide letter dated 09.08.2012 has requested to grant them 30 days time. The Committee considered the request of time and grant them time upto 09.09.2012 for submission of information.			

Case No.:9/41/87-ALC1/2011	Party Name:DISEASE CONTROL	Meet No/Date:22/87-ALC1/2012	Status: Deferred
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6		TECHNOLOGIES PRIVATE LIMITED,	30.08.2012	
	HQ File :01/87/050/00318/AM12/	RLA File :32/24/040/00044/AM12/	Lic.No/Date:3210051494 14.12.2011	Defer Date:19.09.2012
Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.08.2012. Comments of D/o C&PC are awaited.				

7	Case No.:11/41/87-ALC1/2011	Party Name:DISEASE CONTROL TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00320/AM12/	RLA File :32/24/040/00043/AM12/	Lic.No/Date:3210051490 14.12.2011	Defer Date:19.09.2012
Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.08.2012. Comments of D/o C&PC are awaited.				

8	Case No.:9/45/87-ALC1/2011	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00360/AM12/	RLA File :03/94/040/00848/AM12/	Lic.No/Date:0310673279 28.12.2011	Defer Date:19.09.2012
Decision: A D/L No. 46011/34/2010-PC.II dated 17.07.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 31.07.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.				

9	Case No.:14/46/87-ALC1/2011	Party Name:DISEASE CONTROL TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00377/AM12/	RLA File :32/24/040/00052/AM12/	Lic.No/Date:3210052342 20.01.2012	Defer Date:19.09.2012

Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.08.2012. Comments of D/o C&PC are awaited.

10	Case No.:3/45/87-ALC1/2011	Party Name:ASHLAND INDIA PRIVATE LIMITED	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00354/AM12/	RLA File :03/94/040/00252/AM12/	Lic.No/Date:0310678502 24.01.2012	Defer Date:19.09.2012
	Decision: A D/L No. 46011/84/2011-PC.II dated 17.07.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 31.07.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

11	Case No.:27/49/87-ALC1/2011	Party Name:DISEASE CONTROL TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00436/AM12/	RLA File :32/24/040/00057/AM12/	Lic.No/Date:3210052905 10.02.2012	Defer Date:19.09.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.08.2012. Comments of D/o C&PC are awaited.			

12	Case No.:1/1/87-ALC1/2012	Party Name:SABIC INNOVATIVE PLASTICS INDIA P LTD	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00469/AM12/	RLA File :34/24/040/00028/AM12/	Lic.No/Date:3410033298 22.02.2012	Defer Date:19.09.2012
	Decision: A D/L No. 46011/25/2012-PC.II dated 01.06.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 31.07.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not			

received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

13	Case No.:9/5/87-ALC1/2012	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00038/AM13/	RLA File :56/24/040/00003/AM12/	Lic.No/Date:5610000098 27.02.2012	Defer Date:19.09.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.08.2012. Comments of D/o C&PC are awaited.			

14	Case No.:6/2/87-ALC1/2012	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00484/AM12/	RLA File :50/24/040/00021/AM12/	Lic.No/Date:5010001234 29.02.2012	Defer Date:12.09.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.07.2012. Comments of D/o C&PC are awaited.			

15	Case No.:1/22/87-ALC1/2012	Party Name:AMIAANTIT FIBERGLASS INDUSTRIES INDIA PVT.LTD.,	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00173/AM13/	RLA File :17/24/040/00100/AM12/	Lic.No/Date:1710004862 06.03.2012	Defer Date: 12.09.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 23.08.2012. Comments of D/o C&PC are awaited.			

16	Case No.:7/2/87-ALC1/2012	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00485/AM12/	RLA File :50/24/040/00025/AM12/	Lic.No/Date:5010001240 07.03.2012	Defer Date:12.09.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.07.2012. Comments of			

D/o C&PC are awaited.

17	Case No.:10/8/87-ALC1/2012	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00071/AM13/	RLA File :09/24/040/00608/AM12/	Lic.No/Date:0910051694 12.03.2012	Defer Date:19.09.2012
	Decision: A D/L No. 46011/22/2012-PC.II dated 10.07.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 31.07.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

18	Case No.:10/4/87-ALC1/2012	Party Name:M.P. DYE CHEM INDUSTRIES PVT. LIMITED.,	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00018/AM13/	RLA File :11/24/040/00008/AM11/	Lic.No/Date:1110026939 19.03.2012	Defer Date:19.09.2012
	Decision: A D/L No. 46011/71/2012-PC.II dated 28.05.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 03.07.2012 and 14.08.2012 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm. In response to above D/L, the firm vide e-mail dated 28.08.2012 has requested to grant them three weeks time. The Committee considered the request of time and grant them time upto 18.09.2012 for submission of information.			

19	Case No.:11/4/87-ALC1/2012	Party Name:M.P. DYE CHEM INDUSTRIES PVT. LIMITED.,	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00019/AM13/	RLA File :11/24/040/00076/AM11/	Lic.No/Date:1110026940 19.03.2012	Defer Date:19.09.2012
	Decision: A D/L No. 46011/71/2012-PC.II dated 28.05.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 03.07.2012 and 14.08.2012 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm. In response to above D/L, the firm vide e-mail dated 28.08.2012 has requested to grant them three weeks time. The Committee considered the request of time and grant them time upto 18.09.2012 for submission of information.			

20	Case No.:13/4/87-ALC1/2012	Party Name:M.P. DYE CHEM INDUSTRIES PVT. LIMITED.,	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00021/AM13/	RLA File :11/24/040/00015/AM12/	Lic.No/Date:1110026942 19.03.2012	Defer Date:19.09.2012
	Decision: A D/L No. 46011/71/2012-PC.II dated 28.05.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 03.07.2012 and 14.08.2012 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm. In response to above D/L, the firm vide e-mail dated 28.08.2012 has requested to grant them three weeks time. The Committee considered the request of time and grant them time upto 18.09.2012 for submission of			

information.

21	Case No.:15/4/87-ALC1/2012	Party Name:FENNER CONVEYOR BELTING PVT. LTD.	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00023/AM13/	RLA File :35/24/040/00039/AM12/	Lic.No/Date:3510037920 22.03.2012	Defer Date:12.09.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 24.08.2012. Comments of D/o C&PC are awaited.			

22	Case No.:16/4/87-ALC1/2012	Party Name:FENNER CONVEYOR BELTING PVT. LTD.	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00024/AM13/	RLA File :35/24/040/00040/AM12/	Lic.No/Date:3510037923 22.03.2012	Defer Date:12.09.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 24.08.2012. Comments of D/o C&PC are awaited.			

23	Case No.:4/5/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00033/AM13/	RLA File :04/24/040/00212/AM11/	Lic.No/Date:0410135107 27.03.2012	Defer Date:19.09.2012
	Decision: A D/L No. 46011/26/2012-PC.II dated 10.07.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 31.07.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

24	Case No.:5/5/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00034/AM13/	RLA File :04/24/040/00248/AM11/	Lic.No/Date:0410135112 27.03.2012	Defer Date:19.09.2012
	Decision: A D/L No. 46011/26/2012-PC.II dated 10.07.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 31.07.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

25	Case No.:14/4/87-ALC1/2012	Party Name:DISEASE CONTROL TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00022/AM13/	RLA File :32/24/040/00068/AM12/	Lic.No/Date:3210053823 29.03.2012	Defer Date:19.09.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.08.2012. Comments of D/o C&PC are awaited.			

26	Case No.:10/5/87-ALC1/2012	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00039/AM13/	RLA File :03/94/040/01073/AM12/	Lic.No/Date:0310689251 02.04.2012	Defer Date:19.09.2012
	Decision: A D/L No. 46011/34/2010-PC.II dated 17.07.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 31.07.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

27	Case No.:21/5/87-ALC1/2012	Party Name:SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00050/AM13/	RLA File :03/95/040/01090/AM12/	Lic.No/Date:0310689756 04.04.2012	Defer Date:19.09.2012
	Decision: A D/L No. 46011/16/2011-PC.II dated 26.06.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 31.07.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

28	Case No.:1/6/87-ALC1/2012	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00059/AM13/	RLA File :50/24/040/00014/AM12/	Lic.No/Date:5010001268 09.04.2012	Defer Date:12.09.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.07.2012. Comments of D/o C&PC are awaited.			

29	Case No.:10/10/87-ALC1/2012	Party Name:DISEASE CONTROL TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00086/AM13/	RLA File :32/24/040/00003/AM13/	Lic.No/Date:3210054285 03.05.2012	Defer Date:19.09.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.08.2012. Comments of D/o C&PC are awaited.			

30	Case No.:9/17/87-ALC1/2012	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00132/AM13/	RLA File :09/24/040/00620/AM12/	Lic.No/Date:0910052592	Defer Date:19.09.2012

10.05.2012

Decision: A copy of application has been forwarded to D/o C&PC on 20.07.2012. Comments of D/o C&PC are awaited.

31	Case No.:10/17/87-ALC1/2012	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00133/AM13/	RLA File :09/24/040/00660/AM12/	Lic.No/Date:0910052591 10.05.2012	Defer Date:19.09.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 20.07.2012. Comments of D/o C&PC are awaited.			

32	Case No.:11/17/87-ALC1/2012	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00134/AM13/	RLA File :09/24/040/00661/AM12/	Lic.No/Date:0910052590 10.05.2012	Defer Date:19.09.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 20.07.2012. Comments of D/o C&PC are awaited.			

33	Case No.:12/17/87-ALC1/2012	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00135/AM13/	RLA File :09/24/040/00662/AM12/	Lic.No/Date:0910052588 10.05.2012	Defer Date:19.09.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 20.07.2012. Comments of D/o C&PC are awaited.			

34	Case No.:13/17/87-ALC1/2012	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00136/AM13/	RLA File :09/24/040/00667/AM12/	Lic.No/Date:0910052589	Defer Date:19.09.2012

10.05.2012

Decision: A copy of application has been forwarded to D/o C&PC on 20.07.2012. Comments of D/o C&PC are awaited.

35	Case No.:5/17/87-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00128/AM13/	RLA File :08/24/040/00201/AM12/	Lic.No/Date:0810111578 14.05.2012	Defer Date:19.09.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 20.07.2012. Comments of D/o C&PC are awaited.			

36	Case No.:6/17/87-ALC1/2012	Party Name:ATUL LIMITED,	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00129/AM13/	RLA File :08/24/040/00013/AM13/	Lic.No/Date:0810111619 14.05.2012	Defer Date:19.09.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 20.07.2012. Comments of D/o C&PC are awaited.			

37	Case No.:1/9/87-ALC1/2012	Party Name:BALAJI AMINES LIMITED	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00072/AM13/	RLA File :31/83/040/00261/AM12/	Lic.No/Date:3110054311 16.05.2012	Defer Date:12.09.2012
	Decision: A D/L No. 46011/44/2010-PC.II dated 31.07.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 14.08.2012 giving 15 days time for submission of information. Reply awaited from the firm.			

	Case No.:2/9/87-ALC1/2012	Party Name:BALAJI AMINES LIMITED	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00073/AM13/	RLA File :31/83/040/00010/AM13/	Lic.No/Date:3110054312	Defer Date:12.09.2012

38		16.05.2012	
	Decision: A D/L No. 46011/44/2010-PC.II dated 31.07.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 14.08.2012 giving 15 days time for submission of information. Reply awaited from the firm.		

39	Case No.:2/15/87-ALC1/2012	Party Name:AAKASH PLASTOPACK PVT.LTD.,	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00111/AM13/	RLA File :52/24/040/00006/AM13/	Lic.No/Date:5210038439 21.05.2012	Defer Date:12.09.2012
	Decision: The firm vide letter dated 20.08.2012 has directly submitted its reply to D/o C&PC on 20.08.2012 under intimation to DGFT office. Comments of D/o C&PC are awaited.			

40	Case No.:4/9/87-ALC1/2012	Party Name:G B RUBBER PRODUCTS	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00075/AM13/	RLA File :31/83/040/00240/AM12/	Lic.No/Date:3110054372 22.05.2012	Defer Date:12.09.2012
	Decision: A D/L issued to firm on 14.08.2012 (as per information called for by DIPP) giving 15 days time for submission of information. Reply awaited from the firm.			

41	Case No.:2/17/87-ALC1/2012	Party Name:FLUID CARGO PVT LTD	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00125/AM13/	RLA File :07/24/040/00089/AM13/	Lic.No/Date:0710088533 30.05.2012	Defer Date:19.09.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 20.07.2012. Comments of D/o C&PC are awaited.			

42	Case No.:8/17/87-ALC1/2012	Party Name:LUCENT CLEANENERGY PVT. LTD.	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00131/AM13/	RLA File :08/24/040/00081/AM13/	Lic.No/Date:0810112212 01.06.2012	Defer Date:19.09.2012

Decision: A copy of application has been forwarded to D/o C&PC on 20.07.2012. Comments of D/o C&PC are awaited.

43	Case No.:8/15/87-ALC1/2012	Party Name:ULTIMATE INDUSTRIES LTD.	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00117/AM13/	RLA File :05/24/040/00038/AM13/	Lic.No/Date:0510326604 04.06.2012	Defer Date:19.09.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 12.07.2012. Comments of D/o C&PC are awaited.			

44	Case No.:7/15/87-ALC1/2012	Party Name:POWERBAND INDUSTRIES PRIVATE LIMITED	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00116/AM13/	RLA File :03/95/040/00113/AM13/	Lic.No/Date:0310697666 06.06.2012	Defer Date:12.09.2012
	Decision: A D/L No. 46011/76/2011-PC.II dated 31.07.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 13.08.2012 giving 15 days time for submission of information. Reply awaited from the firm.			

	Case No.:14/15/87-ALC1/2012		Party Name:VISEN INDUSTRIES LIMITED		Meet No/Date:22/87-ALC1/2012 30.08.2012		Status: Approved		
	HQ File :01/87/050/00123/AM13/		RLA File :03/95/040/00100/AM13/		Lic.No/Date:0310697668 06.06.2012		Defer Date:		
	Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	EXPORT ITEM				Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)

1	39039090	63/0- STYRENE ACRYLATE COPOLYMER EMULSION SOLID CONTENT 50% +/- 1% (PACKED IN 800 HM HDPE DRUMS)	192.000	M.T	12642048.00	238080.00 US Dollars
				Total	12,642,048.00	238,080.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	29161210	2 ETHYL HEXYL ACRYLATE	40.512	M.T	4,689,588.09	88,316.16 US Dollars	0.00	Value & Qty
2	29025000	STYRENE MONOMER	48.576	M.T	3,894,872.25	73,349.76 US Dollars	0.00	Value & Qty
3	29161400	METHYL METHACRYLATE	0.192	M.T	22,429.44	422.40 US Dollars	0.00	Value & Qty
4	29161310	METHACRYLIC ACID	0.960	M.T	144,262.08	2,716.80 US Dollars	0.00	Value & Qty
5	29161100	GLACIAL ACRYLIC ACID	0.960	M.T	107,049.60	2,016.00 US Dollars	0.00	Value & Qty
6	29242190	ACRYLAMIDE	0.960	M.T	142,732.80	2,688.00 US Dollars	0.00	Value & Qty
7	29161400	METHACRYLAMIDE	0.960	M.T	257,428.80	4,848.00 US Dollars	0.00	Value & Qty
8	28334000	POTASSIUM PER SULPHATE	0.192	M.T	19,370.88	364.80 US Dollars	0.00	Value & Qty
9	39019090	HIGH DENSITY POLYETHYLENE (BLOW MOULDING GRADE)	7.140	M.T	583,866.36	10,995.60 US Dollars	0.00	Value & Qty
				Total	9,861,600.30	185,717.52		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/10/2005-PC.II dated 16.08.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Styrene Acrylate Copolymer Emulsion	1 kg	1. 2-Ethyl Hexyl Acrylate	0.2120 kg

	Solid Content 50% +/- 1% (Packed in 800 HM HDPE Drums)	2. Styrene Monomer	0.2520 kg
		3. Methyl Methacrylate	0.0010 kg
		4. Methacrylic Acid	0.0050 kg
		5. Glacial Acrylic Acid	0.0050 kg
		6. Acrylamide	0.0050 kg
		7. Methacrylamide	0.0050 kg
		8. Potassium Persulphate	0.0010 kg
		9. High Density Polyethylene (Blow Moulding Grade)	As per Packing Policy

46	Case No.: 4/17/87-ALC1/2012	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00127/AM13/	RLA File :07/24/040/00103/AM13/	Lic.No/Date:0710088807 13.06.2012	Defer Date:19.09.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 20.07.2012. Comments of D/o C&PC are awaited.			

47	Case No.: 12/15/87-ALC1/2012	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00121/AM13/	RLA File :08/24/040/00091/AM13/	Lic.No/Date:0810112507 14.06.2012	Defer Date:19.09.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 12.07.2012. Comments of D/o C&PC are awaited.			

48	Case No.: 1/17/87-ALC1/2012	Party Name:K.R. INDUSTRIES	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00124/AM13/	RLA File :04/24/040/00040/AM13/	Lic.No/Date:0410137329 14.06.2012	Defer Date:12.09.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to DIPP on 17.08.2012. Comments of DIPP are awaited.			

49	Case No.: 10/15/87-ALC1/2012	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00119/AM13/	RLA File :05/24/040/00088/AM13/	Lic.No/Date:0510327573 15.06.2012	Defer Date:19.09.2012
	Decision: A D/L No. 46011/95/2012-PC.II dated 16.08.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

50	Case No.: 13/22/87-ALC1/2012	Party Name:FRONTIER TECHNOLOGIES PVT LTD	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00185/AM13/	RLA File :05/23/040/00081/AM13/	Lic.No/Date:0510327418 15.06.2012	Defer Date: 19.09.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 23.08.2012. Comments of D/o C&PC are awaited.			

51	Case No.: 11/15/87-ALC1/2012	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00120/AM13/	RLA File :05/24/040/00103/AM13/	Lic.No/Date:0510327787 19.06.2012	Defer Date:12.09.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 12.07.2012. Comments of D/o C&PC are awaited.			

52	Case No.: 9/15/87-ALC1/2012	Party Name:NITREX CHEMICALS INDIA LTD.,	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00118/AM13/	RLA File :05/24/040/00080/AM13/	Lic.No/Date:0510327826 20.06.2012	Defer Date:12.09.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 12.07.2012. Comments of D/o C&PC are awaited.			

53	Case No.: 4/22/87-ALC1/2012	Party Name:VISION POLYMER PVT LTD	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00176/AM13/	RLA File :34/24/040/00080/AM13/	Lic.No/Date:3410034502 26.06.2012	Defer Date: 19.09.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 24.08.2012. Comments of D/o C&PC are awaited.			

54	Case No.: 12/22/87-ALC1/2012	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00184/AM13/	RLA File :30/24/040/00013/AM13/	Lic.No/Date:3010087078 26.06.2012	Defer Date: 12.09.2012
	Decision: A copy of application has been forwarded to DIPP on 23.08.2012. Comments of DIPP are awaited.			

55	Case No.: 4/18/87-ALC1/2012	Party Name:DISEASE CONTROL TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00142/AM13/	RLA File :32/24/040/00014/AM13/	Lic.No/Date:3210055281 28.06.2012	Defer Date:19.09.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 26.07.2012. Comments of D/o C&PC are awaited.			

	Case No.: 2/22/87-ALC1/2012	Party Name:STAHL INDIA PVT LTD	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
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56	HQ File :01/87/050/00174/AM13/	RLA File :04/24/040/00062/AM13/	Lic.No/Date:0410137895 04.07.2012	Defer Date: 19.09.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 24.08.2012. Comments of D/o C&PC are awaited.			

57	Case No.:7/22/87-ALC1/2012	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00179/AM13/	RLA File :09/24/040/00117/AM13/	Lic.No/Date:0910053177 04.07.2012	Defer Date: 19.09.2012
Decision: A copy of application has been forwarded to D/o C&PC on 24.08.2012. Comments of D/o C&PC are awaited.				

58	Case No.:8/22/87-ALC1/2012	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00180/AM13/	RLA File :09/24/040/00119/AM13/	Lic.No/Date:0910053176 04.07.2012	Defer Date: 19.09.2012
Decision: A copy of application has been forwarded to D/o C&PC on 24.08.2012. Comments of D/o C&PC are awaited.				

59	Case No.:9/22/87-ALC1/2012	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00181/AM13/	RLA File :09/24/040/00120/AM13/	Lic.No/Date:0910053178 04.07.2012	Defer Date: 19.09.2012
Decision: A copy of application has been forwarded to D/o C&PC on 24.08.2012. Comments of D/o C&PC are awaited.				

60	Case No.:10/22/87-ALC1/2012	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00182/AM13/	RLA File :09/24/040/00122/AM13/	Lic.No/Date:0910053174 04.07.2012	Defer Date: 19.09.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 24.08.2012. Comments of D/o C&PC are awaited.			

61	Case No.:3/22/87-ALC1/2012	Party Name:METRO TYRES LIMITED	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00175/AM13/	RLA File :30/24/040/00019/AM13/	Lic.No/Date:3010087315 06.07.2012	Defer Date: 12.09.2012
	Decision: A copy of application has been forwarded to DIPP on 23.08.2012. Comments of DIPP are awaited.			

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Case No.:5/22/87-ALC1/2012	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Approved																																							
HQ File :01/87/050/00177/AM13/	RLA File :03/94/040/00292/AM13/	Lic.No/Date:0310701873 16.07.2012	Defer Date:																																							
Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB/FOR (in Currency of realisation)</th></tr><tr><td>1</td><td>39072090</td><td>62/0- R 180 Polyether Polyol</td><td>180000.000</td><td>K.G</td><td>18724500.00</td><td>328500.00 US Dollars</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>18,724,500.00</td><td>328,500.00</td></tr></table> <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>IMPORT ITEM</th><th>Qty</th><th>UOM</th><th>CIF (Rs.)</th><th>CIF (Currency)</th><th>Total exemption from Customs duty</th><th>Limiting Factor (Value/Qty/Value & Qty)</th></tr><tr><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td></tr></table>				Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	1	39072090	62/0- R 180 Polyether Polyol	180000.000	K.G	18724500.00	328500.00 US Dollars					Total	18,724,500.00	328,500.00	Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)									
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)																																				
1	39072090	62/0- R 180 Polyether Polyol	180000.000	K.G	18724500.00	328500.00 US Dollars																																				
				Total	18,724,500.00	328,500.00																																				
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)																																		

1	29094100	Diethylene Glycol	22500.000	K.G	1,215,000.00	21,316.00 US Dollars	0.00	Qty
2	29102000	Propylene Oxide	118800.000	K.G	13,068,000.00	229,263.00 US Dollars	0.00	Qty
				Total	14,283,000.00	250,579.00		

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 4/87-ALC1/2012 dated 27.04.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
R 180 (Polyether Polyol)	1 kg	1. Diethylene Glycol	0.1250 kg
		2. Propylene Oxide	0.6600 kg

63	Case No.:14/22/87-ALC1/2012	Party Name:BHARTI RUBBER OVERSEAS	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00186/AM13/	RLA File :05/23/040/00141/AM13/	Lic.No/Date:0510330279 23.07.2012	Defer Date: 12.09.2012
	Decision: A copy of application has been forwarded to DIPP on 23.08.2012. Comments of DIPP are awaited.			

64	Case No.:15/22/87-ALC1/2012	Party Name:BLS POLYMERS LTD.	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00187/AM13/	RLA File :05/23/040/00142/AM13/	Lic.No/Date:0510330280 23.07.2012	Defer Date: 19.09.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 23.08.2012. Comments of D/o C&PC are awaited.			

65	Case No.:16/22/87-ALC1/2012	Party Name:ESTER INDUSTRIES LTD	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00188/AM13/	RLA File :05/23/040/00143/AM13/	Lic.No/Date:0510330388 24.07.2012	Defer Date: 19.09.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 23.08.2012. Comments of D/o C&PC are awaited.			

Case No.:17/22/87-ALC1/2012		Party Name:SAKATA INX (INDIA) LTD.		Meet No/Date:22/87-ALC1/2012 30.08.2012		Status: Approved		
HQ File :01/87/050/00189/AM13/		RLA File :05/24/040/00094/AM13/		Lic.No/Date:0510330418 24.07.2012		Defer Date:		
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	EXPORT ITEM			Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39095000	62/0- POLYURETHANE RESIN CONTAINS 27% +/-1% RESIN/TOTAL SOLID CONTENT IN RELEVANT SOLVENTS			163200.000	K.G	37567200.00	683040.00 US Dollars
						Total	37,567,200.00	683,040.00
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39072090	POLYOL RESIN (GX-40K/GX-20K)	41678.000	K.G	19,895,557.00	361,737.39 US Dollars	0.00	Value & Qty
2	29299090	DI-ISOCYANATE (DESMODUR-I)	6940.900	K.G	4,747,959.00	86,326.53 US Dollars	0.00	Value & Qty
3	29212990	DABCO (TRIETHYLENE DIAMINE)	48.960	K.G	155,038.00	2,818.87 US Dollars	0.00	Value & Qty

4	29213090	DIAMINE (VESTAMINE IPD)	1247.990	K.G	974,148.00	17,711.78 US Dollars	0.00	Value & Qty
5	29211300	ETHYL ACETATE	46915.100	K.G	774,099.00	14,074.53 US Dollars	0.00	Value & Qty
6	29023000	TOLUENE	46915.100	K.G	3,870,496.00	70,372.66 US Dollars	0.00	Value & Qty
7	29051220	ISOPROPYL ALCOHAL (IPA)	23458.370	K.G	2,128,847.00	38,706.31 US Dollars	0.00	Value & Qty
8	29059000	AMINES	719.060	K.G	13,518.00	287.62 US Dollars	0.00	Value & Qty
				Total	32,559,662.00	592,035.69		

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 26/87-ALC1/2011 dated 28.09.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyurethane Resin contains 27%+/-1% Resin/total solid content in relevant Solvents	1 MT	1. Polyol Resin (GX – 40K/GX-20K)	0.2553 kg
		2. Diisocyanate (Desmodur – 1)	0.0425 kg
		3. Dabco (Triethylene Diamines)	0.0003 kg
		4. Diamine (Vestamin IPD)	0.0076 kg
		5. Ethyl Acetate	0.2874 kg
		6. Toluene	0.2874 kg
		7. Isopropyl Alcohol (IPA)	0.1437 kg
		8. Amines	0.0044 kg

67	Case No.:18/22/87-ALC1/2012	Party Name:SPERRY PLAST LTD.	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00190/AM13/	RLA File :05/24/040/00162/AM13/	Lic.No/Date:0510331030 31.07.2012	Defer Date: 19.09.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 24.08.2012. Comments of D/o C&PC are awaited.			

68	Case No.:19/22/87-ALC1/2012	Party Name:SPERRY PLAST LTD.	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00191/AM13/	RLA File :05/24/040/00163/AM13/	Lic.No/Date:0510331029 31.07.2012	Defer Date: 19.09.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 24.08.2012. Comments of D/o C&PC are awaited.			

69	Case No.:6/22/87-ALC1/2012	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00178/AM13/	RLA File :08/24/040/00141/AM13/	Lic.No/Date:0810114009 06.08.2012	Defer Date: 19.09.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 23.08.2012. Comments of D/o C&PC are awaited.			

70	Case No.:11/22/87-ALC1/2012	Party Name:MALAYA RUB-TECH INDUSTRIES	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00183/AM13/	RLA File :10/24/040/00040/AM13/	Lic.No/Date:1010050818 07.08.2012	Defer Date: 12.09.2012
	Decision: A copy of application has been forwarded to DIPP on 23.08.2012. Comments of DIPP are awaited.			

71	Case No.:20/22/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00192/AM13/	RLA File :04/24/040/00061/AM10/	Lic.No/Date:0410138994 21.08.2012	Defer Date: 19.09.2012
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

72	Case No.:21/22/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00193/AM13/	RLA File :04/24/040/00076/AM10/	Lic.No/Date:0410138995 21.08.2012	Defer Date: 19.09.2012
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

73	Case No.:22/22/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:22/87-ALC1/2012 30.08.2012	Status: Deferred
	HQ File :01/87/050/00194/AM13/	RLA File :04/24/040/00122/AM10/	Lic.No/Date:0410139007 22.08.2012	Defer Date: 19.09.2012
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

Meeting ended with thanks to Chair and all participants.
